

Statement

Details of security forces (SFs) personnel killed and LWE cadres killed in encounters in the country during last three years and in the current year (upto 29th February)

Year	No. of encounters	SFs personnel killed	LWE cadres killed
2013	218	22	99
2014	221	7	60
2015	247	25	89
2016 (upto 29th February)	75	0	50

Video conferencing of David Headly

†1328. SHRI VISHAMBHAR PRASAD NISHAD:
SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of conclusions arrived at by Government after the evidence of David Headly through video conferencing in this month in Mumbai High Court regarding 26/11 attack and whether Pakistan Government has been asked to take action in the light of the facts that came out through this evidence; and

(b) the details of steps taken by Pakistan till date in respect of the culprits of 26/11 attack?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) David Coleman Headley, an accused in the 26/11 Mumbai terror attack, on being produced before the Competent Court on 10.12.2015, through VTC from USA, had expressed a desire to become approver in the said case, provided he is granted pardon by the Court. The Court of competent jurisdiction in Mumbai had tendered pardon under Section 307 of the Criminal Procedure Code 1973 to David Coleman Headley on the condition that he will make factual and true disclosure of the entire criminal conspiracy behind the 26/11 Mumbai Terror Attack, which was accepted by Headly. Thereafter, Headley was examined by the prosecution as a witness in the trial case relating to 26/11 Mumbai terror attack through Video Conferencing from USA. The matter is still pending in the Hon'ble Court and the decision on sharing Headley's disclosures with Pakistan will be taken at the appropriate time.

† Original notice of the question was received in Hindi.

(b) The case relating to Mumbai Terror Attack was investigated by the Federal Investigation Agency of Pakistan. The trial against the accused in this case is going on at a slow pace and an important accused in the case, Zaki-Ur-Rehaman Lakvi is out on bail

Publishing of caste-wise data

1329. SHRI V. HANUMANTHA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Cabinet meeting held on 15th July, 2015 had decided to set up an expert group to collate caste count from the Socio-Economic and Caste Census data;

(b) if so, the details of the expert group and the progress in conducting the caste-wise data; and

(c) whether any time-frame has been fixed to complete and publish the caste-wise data?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Sir, Government have constituted an Expert Group under the Chairmanship of Shri Arvind Panagariya, Vice-Chairman, NITI Aayog to classify and categorize caste returns. The Expert Group is serviced by the Department of Social Justice and Empowerment. The Group will associate experts belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities including consultations with the concerned Ministries/Departments.

Setting up a separate force for community policing

1330. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether emulating State initiatives in Kerala, Karnataka and Madhya Pradesh, the Centre has set up a task force to study how students from high schools and above can be drafted for non-combat duties like traffic management and working for public safety;

(b) whether there is much scope for setting up a separate force for community policing to handle traffic management and crowd control in public places like temples, railway stations and stadia across the country during festivities and mega sports events; and

(c) if so, the details thereof?